

#### **Handing over NINL to SAIL**

1087. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government and State Government of Orissa are planning to handover Neelachal Ispat Nigam Limited (NINL) of Duburi, Orissa to Steel Authority of India Limited (SAIL) for investment and expansion; if so, the details thereof;

(b) what is the total investment of Government in NINL and total dividend given to Government till today;

(c) whether it is in Central Public Sector or State Public Sector or joint sector or private sector; and

(d) whether the MD of Neelachal Ispat Nigam Limited is the representative of Central Government or State Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) At present, there is no plan of Government of India and State Government of Orissa to handover Neelachal Ispat Nigam Limited (NINL), Duburi to Steel Authority of India Limited (SAIL) for investment and expansion.

(b) As there is no investment of Government in NINL, payment of dividend to Government does not arise.

(c) and (d) NINL is a Joint Sector Company where the Managing Director is appointed by the main promoter.

#### **Views of State Governments on FDI in retail sector**

1088. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has asked the State Governments for their views on the contentious issue of FDI in multi brand retail before finalising a policy;

(b) if so, the details thereof;

(c) whether the draft prepared by Department of Industrial Policy and Promotion (DIPP) has clearly allowed FDI upto 51 per cent in multi brand retail and many States are open to the idea but some States fear major upheaval by traders; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) Government had released a Discussion

Paper on 'Foreign Direct Investment in Multi-Brand Retail Trading', in July, 2010, to generate discussion on the subject and obtain the views and comments of various stakeholders, including State Governments, for informed policy making. The discussion paper did not suggest any cap for FDI in multi-brand retail. Government has not finalized any policy in this regard.

#### **Establishing a Cashew Development Board**

1089. SHRI BALWINDER SINGH BHUNDER: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that establishing a Cashew Development Board is under the consideration of Government;

(b) if so, since when the issue is under consideration and the reasons for delay in establishing the Board; and

(c) by when the Cashew Development Board is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) The Planning Commission was asked by the Government in August, 2009 to discuss issues relating to setting up of a Cashew Board with the Department of Commerce and Department of Agriculture and Cooperation. In its meeting held on 14th June, 2011, the Planning Commission took a view that formation of a Cashew Board would provide the much needed platform for the future growth of cashew industry. Accordingly, the Planning Commission has been asked to outline the next steps regarding the formation of a Cashew Board.

#### **Fast tracking of environmental issues stalling industrial projects**

1090. SHRI SYED AZEEZ PASHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry has reached an agreement with the Ministry of Environment and Forests to fast track the resolution of environmental issues holding back industrial projects;

(b) if so, whether it is a fact that there would be simultaneous approvals of projects rather than the present system of sequential approval to reduce delays;

(c) what would be the criteria to determine which industrial projects would be fast tracked for approvals;

(d) how many such projects been identified; and

(e) the details thereof?